

ITEM NO.1501
(For Judgment)

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.8847/2023

SAUMYA CHAURASIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

([HEARD BY: HON. ANIRUDDHA BOSE AND HON. BELA M. TRIVEDI, JJ.]

(IA No. 221568/2023 - APPLICATION FOR RECTIFICATION, IA No. 198311/2023 - DOCUMENT TAKEN ON RECORD, IA No. 139933/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 202046/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-12-2023 This matter was called on for pronouncement of Judgment today.

For Petitioner(s)

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For Respondent(s)

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Mr. Hitarth Raja, Adv.
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Mr. Harsh Paul Singh, Adv.
Mr. Samrat Goswami, Adv.
Bhavini Srivastava, Adv.
Mr. Vinayak Sharma, Adv.

Mr. Gaurav Sarkar, Adv.
Ms. Sonali Sharma, Adv.

1. Hon'ble Ms. Justice Bela M. Trivedi pronounced the Judgment of the Bench comprising Hon'ble Mr. Justice Aniruddha Bose and Her Ladyship.
2. Leave granted.
3. The appeal stands dismissed, in terms of the signed Reportable Judgment.
4. All pending applications stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)